

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/5422/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri N. U. Ahmed,  
Addl. District & Sessions Judge,  
Bijni, Chirang.

Dated Guwahati the 13<sup>th</sup> September, 2019.

Sub: **Vehicle permission.**

Ref:- Your letter No.ADJB.VI-2/2019/2955 dated 11.09.2019.

Sir,

With reference to the above, I am directed to inform you that, you have been granted permission to proceed to Guwahati in the evening of 14.09.2019, after conducting National Lok Adalat, by your Govt. allotted vehicle, at your own cost, subject to your prayer for station leave permission from the evening of 14.09.2019 (after conducting National Lok Adalat), till the morning of 16.09.2019 is granted by the Hon'ble District & Sessions Judge, Chirang.

Yours faithfully,

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-129/2006/54237A, dated 13.9.19**

Copy to:

1. District and Sessions Judge, Chirang.
2.  The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**